IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 11.9.2003

CP 11/2003 with MAs 245 & 246/2003 in OA 505/2001

Suresn Kumar Meena s/ϕ Shri Badri Narain Meena r/ϕ Village & Post Gulab Bari via Samod, District Jaipur.

... Applicant/Petitioner

Versus

- 1. Shri S.C.Dutta, Secretary to the Govt., Department of Posts, Ministry of Communication, Dak Bhawan, New Delhi.
- 2. Shri G.Monana Kumar, Chief Post Master General, Rajasthan Circle, Jaipur.

... Respondents

CORAM:

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HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER HON'BLE MR.A.K.BHANDARI, ALMINISTRATIVE MEMBER

For the Applicant/Petitioner

... Mr.C.B.Sharma

For the Respondents

... Ms.Rajeshwari, proxy counsel for Mr.N.C.Goyal

ORDER (ORAL)

The Applicant/Petitioner has filed the present CP for alleged violation of the order dated 29.10.2002 (Ann.CP/1), passed in OA 505,/2001. While disposing of the aforesaid OA, this Tribunal in operative para had observed as under:

- "16. Consequently, the respondents are directed to reconsider the case of the applicant for appointment on compassionate ground in the light of the observations made above, within a period of four months from the date of communication of this order."
- 2. Pursuant to the direction issued by this Tribunal, the case of the applicant was considered by the respondents and they have rejected his case on the ground that though the applicant is indigent one but there being only one vacancy, one Shri Rajendra Rumar Khorwal, who was more indigent and deserving candidate, has been given appointment. This fact has been mentioned by the respondents in their reply to CP and alongwith the CP they have also annexed Ann.CP R/l showing the comparative position of the applicant and said Snri Rajendra Rumar Khorwal.
- 3. In view of what has been stated in the reply affidavit, we are of the view that the order in question dated 29.10.2002 has been complied with. In case the applicant still feels aggrieved on the merit of the case, he can file a subsequent OA for redressal of his grievance. With these

observations, the present CP and the MAs are dismissed. Notice issued to the respondents are hereby discharged.

(A.K.BHANDARI)

MEMBER (A)

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(M.L.CHAUHAN)

MEMBER (J)